

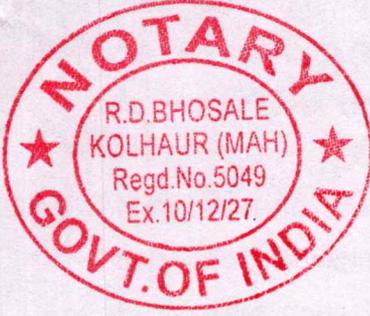
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MISC. APPLICATION NO.13 OF 2023 (WZ) (LP)

IN

ORIGINAL APPLICATION NO.124 OF 2022 (WZ)

(Earlier O.A. No.563 of 2022 (PB))



Vrinda Basu

...Applicant

Vs

State of Maharashtra

....Respondent

AFFIDAVIT IN REPLY ON BEHALF OF MPCB

I, Jaggnath S Salunkhe age; 55 years, Occu; Service, the Regional Officer, of the Maharashtra Pollution Control Board at Mumbai, having my office at, Maharashtra Pollution Control Board, Udyog Bhavan Building, Near Collectarate Office, Kolhapur - 416 002, do hereby state on solemn affirmation as under:-

I say that I am working as a Regional Officer, Kolhapur of Maharashtra Pollution Control Board at Kolhapur. I am filing this Affidavit on behalf of Respondent No. MPCB. The subject area falls under my jurisdiction as far as implementation of the various Environment laws are concerned. I have perused the papers and proceedings of the above matter. I have also perused the order dated 1/3/2023 & 17/10/2023 passed by this Hon'ble Court and in compliance thereof I am filing the present Affidavit. I would like leave to file an additional affidavit if necessary and as and when required or as directed by this Hon'ble Court or with the permission of this Hon'ble Court.

1. I say and submit the Ichalkaranji Municipal Corporation has applied for consent to operate which is under process. A copy of said application is enclosed and marked as an **Annexure "A"**.
2. I say and submit that the Respondent Board has granted authorization under Solid Waste Management Rules, 2016 to set up and operate waste processing/treatment/disposal facility of 40 MT/D at RS No 638 near sangli naka, Ichalkaranji, Taluka and District-Kolhapur to Ichalkaranji Municipal

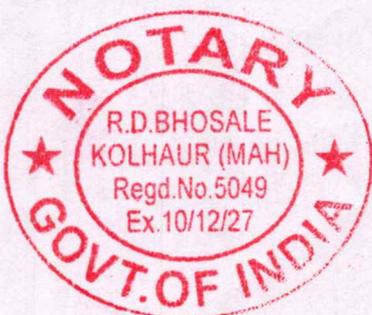
Corporation vide letter dated 27/05/2020 which is valid up to 31.08.2021. Also, Ichalkaranji Municipal Corporation has applied for MSW Authorization which is under process. A copy of said Authorization is enclosed and marked as an **Annexure "B"**.

3. I say and submit that this Hon'ble Tribunal has passed an order dated 1.3.2023 and 17.10.2023 & directed to Ichalkaranji Municipal Council and Kolhapur Municipal Corporation to file Action Taken Report with Hon'ble Chief Secretary, Govt. of Maharashtra & further to Chief Secretary to set up appropriate mechanism for speedy compliance of the norms in execution of action plan in the matter considering the nature and extent of violations. In compliance of the said order dated 1.3.2023 and 17.10.2023, Ichalkaranji Municipal Council has filed ATR before this Hon'ble Tribunal on 19.07.2023 before this Hon'ble Tribunal. A copy of said ATR is enclosed and marked as an **Annexure "C"**.
4. I say and submit that in compliance of this Hon'ble Tribunal order dated 17.10.2023, the officials of the MPCB and Ichalkaranji Municipal Council have carried out visit on 28.10.2023 and reported compliance/ gap analysis report as follows:-

A) The total water supply of city is 54 MLD and water demand of city is catered from two major sources i.e. River Panchganga and River Krishna. IMC has two separate water supply schemes from two rivers.

- Panchganga River Water supply scheme (18MLD) established in 1957 is situated around 3km from the city limit.
- Krishna River water supply scheme (45 MLD) established in 1998 is situated at around 18 KM from city limit.
- Considering future extension of city and population, IMC has got sanction the water supply scheme from River Dudhganga (89 MLD) from the Ministry of Urban Development, State Maharashtra under Amrut 2.0Mission.

B) Present Status of generation of Domestic Effluent and Existing STP (STP 20 MLD)-Ichalkaranji Municipal Council



- i) The wastewater generation from city is around 40 MLD out of which presently IMC treating 20 MLD wastewater at provided STP having capacity of 20 MLD constructed in 1998 by MJP and handed over to IMC.
- ii) The Existing STP 20 MLD consisting of screen chamber, grit chamber, primary treatment secondary (ASP) treatment and Chlorination at Sangli Road Ichalkaranji.
- iii) During inspection pumping station located at Takawde is found in operation and engaged in lifting wastewater from pumping station to provide STP having capacity of 20 MLD at Sangli Road Ichalkaranji.
- iv) IMC has carried out straightening work for existing STP plant in which IMC has provided 2 nos submersible pump having capacity of 90 HP and 2 nos submersible pump having capacity of 180HP with 400 KVA generator and 2 nos chlorinated control panel.
- v) During inspection STP found in operation and engaged in treatment of wastewater.
- vi) The treated water is disposed by Odha from which some farmers are lifting the treated water for agriculture purpose out of that most of the treated water is then mixed in river Panchganga through Nalla located near Deccan English School.

C) Present status of ongoing STP (18MLD) :-

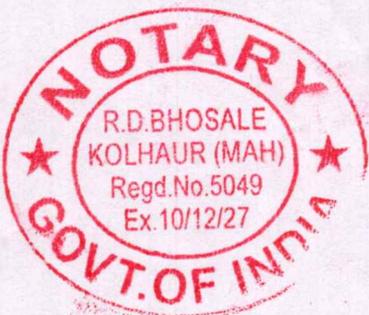
- IMC has proposed to provide STP having capacity of 18 MLD and located at takawde Ves.
- IMC has started work of installation of STP but in the flood 2019, some work was washed out. Therefore, they have again completed the tender process by cancelling previous tender and issued new tender for remaining work.
- For remaining work IMC has appointed Ankita Construction under UIDSSMT scheme dated 2.6.2022.
- At present they have completed the construction work of Admin Building, centrifuge building and sludge thickener. Also, primary treatment unit and SBR basin construction work is in progress.



D) Proposed STP considering additional generation of domestic effluent :-

- IMC has proposed to provide STP of capacity 20 MLD considering the additional generation of domestic effluent due to increase in population and adopting additional freshwater scheme.
 - At present they have uploaded draft estimate on Amrut 2.0 Scheme portal for additional STP of capacity 20 MLD which cost is Rs.260 Cr.
 - IMC has given work order to the project management consultant for preparing detail project report. (DPR) on 28.2.2023.
5. I say and submit that at present Ichalkaranji Municipal Corporation is treating 50% of total domestic effluent generated from their jurisdiction & remaining discharged into river panchaganga directly/indirectly through various nallas without any treatment as they just provided Bandharas (KT Weir type) on major five nallas from which they just remove the floating material & overflow which is disinfected by dosing the bleaching powder in liquid form by providing tanks.
6. I say and submit that after going through the ATR of KMC and IMC, the gap analysis of sewage generation, collection, and treatment and disposal /discharge of KMC, IMC, Zilla parishad Kolhapur and Municipal Councils are as follows:

<u>SR No.</u>	<u>Sewage Generation/Treatment</u>	<u>Present Gap for Treatment (mld)</u>
1	KMC - Sewage generation and treatment	42.4
2	IMC – sewage generation and treatment	20
3	Zilla Parishad, Kolhapur	19.69
4	Municipal Council	5.5
	Total	87.59

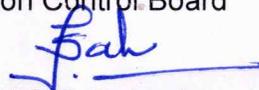


A statement showing present status about details of sewage generation, collection, and treatment and disposal/dischARGE with Gap analysis prepared by the committee is enclosed and marked as an **Annexure "D"**.

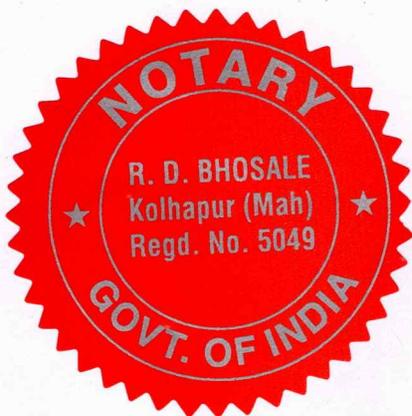
- 7. I say and submit that the Respondent Board has issued prosecution notice u/s 41(2),43,44 r/w section 24, 25/26& 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 with Solid Wastes Management Rules, 2016 vide letter dated 4.12.2023 to Kolhapur Municipal Corporation and Ichalkaranji Municipal Corporation. In this regard , KMC has replied stating the compliance as well as action taken by them vide letter dated 22.12.2023. A copy of said prosecution notice dated 4.12.2023 and reply thereto dated 22.12.2023 are enclosed and marked as an **Annexure "E"**.

Solemnly affirmed as on 16th Jan 2024

For and on behalf of Maharashtra
Pollution Control Board



(J S Salunkhe)
Regional Officer-Kolhapur



Notary Sr.No. 310/2024
BEFORE ME



R. D. BHOSALE
Notary (Govt.Of.India)
Dist Court,Kolhapur (MAH)
Kolhapur - 416 002



18 JAN 2024



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000161775 **Application Date:** Feb 8, 2023 **Payment Received on:** Feb 28, 2023 **Industry Name:** Ichalkaranji Municipal Corporation

Industry Information

Consent To: Operate	IIN No.:	Submit to: SRO - Kolhapur	Gross Capital in lakhs 1312.00
Type of institution: Municipal Corporation	Industry Type: Municipal corporation stp	Category: Red	Scale: L.S.I
EC Reqd. No	EC Obtained No	EC Ref. No. -	
Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)		No	

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Subhash Sudhakar Deshpande	Address Ichalkaranji Municipal Corporation, Near Guru talkies, station road Ichalkaranji
Designation Executive Engineer	Taluka Hatkanangale
Area Ichalkaranji	District Kolhapur
Telephone 9158005131	Fax
Email ichalkaranjinp@gmail.com	Pan Number AALI0016Q1

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

Ichalkaranji Municipal Corporation

Location of Unit

New council building, near guru talkies , station road Ichalkaranji

Survey number/Plot Number

638

Taluka

Hatkanangale

District

Kolhapur

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

Ichalkaranji Municipal Council

Planning Authority

Ichalkaranji Municipal Council

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Ichalkaranji Municipal Council

Name of the licence issuing authority

Ichalkaranji Municipal Council

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

executive Engineer

Telephone number

02302421451

Fax number

NA

Officer responsible for day to day business

NA

4. (a.) Are you registered Industrial unit ?

No

Registration number

NA

Date of registration

Mar 10, 1998

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

1312.00

*** Verified**

Undertaking

*** Terms**

1

*** Consent Fee**

50000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

21.00

*** Name**

Kolhapur-Ichalkaranji Road

River

6.00

Panchaganga

Human Habitation

3.40

Shahapur

Religious Place

0.80

Historical Place

40.00

Creek/Sea

250.00

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location**Approved Industry Area**

No

Sensitive Area

No

If Yes, Name Of Area

NA

Industry Location with Reference to CRZ

A1

8. If the site is situated in notified industrial estate,

Details

- (a) Whether effluent collection, treatment and disposal system has been provided by the authority. Yes
- (b) Will the applicant utilize the system, if provided. Yes
- (c) If not provided, details of proposed arrangement.

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
30000	10000	

10. Month and year of commissioning of the Unit.
01-Nov-2001

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
19	5	8	Sunday

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made? No NA

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
	0	0	No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
NA	0

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	NA	0	0	0	0	Sewage Treatment Plant
OTHERS	--NA--	NA	0	0	0	0	Sewage Treatment Plant

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
sludge after waste water treatment	M3/Month	18	further sold as manure

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
----------------------	-----	----------	-----------------	---------------------	---------

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	45000	38000	STP	NA	On Land for Gardening	For Agricultural purpose
Water gets Polluted & Pollutants are Biodegradable	0	0	Primary + Secondary		Local Bodies	For Agricultural purpose
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--		--NA--	
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--		--NA--	
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
Irrigation Department	Irrigation Department	54000

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
38000	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

20000

Treatment unit	Size (mxm)	Retention time (hr)
receiving chamber	2.5	0
screen chamber	1.2	0
Grit chamber	72.25	0
Distribution chamber	25.2	0
Areation Tank	12448.8	0
secondray Clarifier	42.65	12

chlorine contact Tank	325	0
recirculation sump	80	0
sludge thickener	4.4	0
sludge drying beds	8.0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0		
Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

22.

(i) Are sewage and trade effluents mixed together? No
If yes, state at which stage-Whether before, intermittently or after treatment.

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3)	NA	
If yes, state at which stage-Whether before, intermittently or after treatment.	No	NA
If yes, state at which stage-Whether before, intermittently or after treatment.	No	NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	NA	(ii) into creek/estuary (name of Creek/estuary)	NA
(iii) into sea	NA	(iv) into drain/sewer (owner of sewer)	NA
(v) On land for irrigation on owned land/ase land. Specify cropped area.	18 MLD	(vi) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)	18

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	7.5	
SS (mg/l)	270	
BOD (mg/l)	90	
COD (mg/l)	210	
TDS (mg/l)	400	
Specific pollutant if any	Name	Value
	1	1
		NA

Treated Effluent

pH	7.5
SS (mg/l)	30
BOD (mg/l)	27
COD (mg/l)	80
TDS (mg/l)	310

Specific pollutant if any	Name	Value
1	1	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
--NA--	--NA--	0	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
0	NA	NA	NA
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	NA	NA	NA
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
NA	0	NA	NA
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	NA	NA	NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	NA	NA	0	0

(Specify concentration of criteria pollutants and industry/process specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
33.2	33.2 Contaminated cotton rags or other cleaning materials	12	Ton/D
Min	Max	Method of collection	Method of reception
		NA	NA
Method of storage	Method of transport	Method of treatment	Method of disposal
Drying beds	NA	NA	sold as manure

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Unit	Party from whom purchased	Party to whom sold
NA	0	00000019	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

New 18 MLD STP proposed

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

New 18 MLD STP will b completed within 18 Months after acquiring land

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

25% provision done for environmental aspects

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

STP and Sump house having separate meters for recording of electricity consumption

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

sump House connected to D.G set

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
sludge	12	Ton/D	composting	Sold as fertiliser	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIH Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIH Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectores)

Open Space Availability

2000 Square meter

Plantation Done On

1000 Square meter(50 %)

Number of Trees Planted

383

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

(b) Any other additional information that the applicants desires to give

IMC arranges various campaigns regarding environmental protection, reuse of water, to aware people to connect to drainage system

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

Not submitted

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

51.

I/We enclosed here with a demand draft for Rs

Drawn in favour of Maharashtra Pollution Control Board as the fee for Consent/authorisation for a period upto

Yours faithfully

Signature : Subhash Deshpande

Name : Subhash Sudhakar Deshpande

Designation : Executive Engineer

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG set is installed at sewerage pumping station, Takawde ves	400	DG set as a power backup for STP

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Details

Bank Name	DD No.	DD Date	DD Amount	Remarks
HDFC Bank	N054232342859189	Feb 23 2023 12:00:00:000AM	50000.00	Consent to establish

206

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E),
Mumbai - 400 022

No: BO/SWMA/B- 200500008

Date: 27/05/2020

FORM -II
[Rule 16 (1)]

To,
Chief Officer,
Ichalkarji Municipal council, Ichalkarji
Dist- Kolhapur, Maharashtra.

Sub: Authorization under the Solid Waste Management Rules, 2016.
Ref: Your online application for grant of authorization.

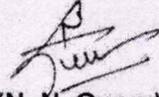
The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **Chief Officer**, having administrative office at **Municipal council Ichalkarji, Dist- Kolhapur** to set up and operate waste processing/ treatment/disposal facility of 40.0 MT/D at R. S. No. 638, Near Sangli Naka, Ichalkarji, Tal and Dist- Kolhapur site to comply the terms and conditions of authorization (including the standards to be complied with) attached to this authorization in Annexure I.

1. The authorization is hereby granted to operate the facility for processing, treatment and disposal of solid waste.
2. The validity of the authorization is till **31/08/2021**. After the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Council shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

Ichalkarji Municipal council

Page 1 of 4

10. As per the minutes of District level site selection committee meeting dtd. 29/05/2013, committee has given approval for the site located at R. S. No. 638, Near Sangli Naka, Ichalkarji, Tal and Dist- Kolhapur.
11. Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
12. This authorization is issued with pursuant to the decision of Consent Committee meeting dtd. 13/06/2019.


(N. N. Gurav)
Regional Officer (HQ)

D. A. - Annexure- I

Copy f. w. cs-

The District Collector, Kolhapur - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

Regional Officer, MPCB, Kolhapur / Sub Regional Officer, MPCB, Kolhapur - For necessary action.

ANNEXURE -I

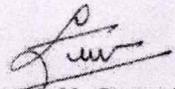
Terms & Conditions to set up and operate waste processing/ treatment/disposal facility by Chief Officer, Municipal Council Wardha at R. S. No. 638, Near Sangli Naka, Ichalkarji, Tal and Dist- Kolhapur.

1. **40.0 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below**
 - I. Composting.
 - II. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
 - III. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorised landfill site only.

Note :

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
1. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per Solid Waste Management Rules, 2016.
2. **The council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.**
3. **When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.**
4. The inert created during handling and processing of MSW, operator of facility shall install integrated facility for handling of inert material.
5. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
6. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
7. Raw waste material shall not be dumped/stored temporary at this site.
8. All recyclable material shall be segregated at source and before receiving at disposal site.
9. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the council.
10. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.

11. Council/ Operator shall submit Bank Guarantee of Rs. 50,000/- towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
12. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
13. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
14. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
15. Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
16. The Council shall submit an application for Bio mining of Legacy waste and submit the proposal for sanitary landfill site.
17. Permission for dumping of inert waste into the mine located at S. No. 423 is not granted.
18. As per the minutes of District level site selection committee meeting dtd. 29/05/2013, committee has given approval for the site located at R. S. No. 638, Near Sangli Naka, Ichalkarji, Tal and Dist- Kolhapur.
19. This is issued pursuant to the decision of Consent Committee meeting dtd. 13.06.2019.


(N. N. Gurav)
Regional Officer (HQ)



Ichalkaranji Municipal Corporation

Subject: Compliance report as per the order given to Ichalkaranji Municipal Corporation under NGT Matter- Application No.563/2022 filed by Vrinda Basu Vs State of Maharashtra dt. 01.03.2023.

Current Status :-

Ichalkaranji Municipal Corporation, Dist- Kolhapur became a 28th Municipal Corporation ('D' Class) on 29th June 2022. Currently the population of the city is around 3,47,000 approx. Total demand of water supply of the city is 54 MLD. water demand of city is carried out from two major sources i.e. River Panchganga and River Krishna. Ichalkaranji Municipal Corporation (here fore called as IMC) has two separate water supply schemes from these two rivers. Panchganga river water supply scheme (18 MLD) established in 1957 is situated at around 3 km from the city limit and Krishna river water supply scheme (45 MLD) established in 1998 is situated at around 18 km from city limit. Considering the future extension of city and population forecasting, IMC has got sanction the water supply scheme from River Dudhganga (89 MLD) from the ministry of Urban Development, State Maharashtra under AMRUT 2.0 Mission.

River Panchganga is major Drinking, Agriculture and Industrial water supply source for Kolhapur District. 2 Municipal Corporations, 139 villages, 3 Municipal Councils, 9 Sugarcane processing factories, 2 MIDCs are the major consumers depends upon the river Panchganga. Due to rapid growth of urbanization and industrial development in above specified areas, water pollution problem arises in Panchaganga river from last two decades. Central, State government, local bodies and Sugar cane Industries, MIDCs collectively doing their best to overcome the water pollution problem. State and Central Government has taken preventive actions and also has taken several projects to reduce the water pollution of river Panchganga but still we are facing the Water Pollution problem at upmost.

No. of corrections
on this page

Nit

Under Ground Drainage Schemes:-

1. Existing Scheme :-

The population of Ichalkaranji city is 12751 as per 1981 census and two lakh 35 thousand 856 according to 1991 census and the estimate for the year 2003 is 2,50,000. In the Ichalkaranji Improved Water Supply Scheme, the per capita water consumption of 250,000 people is assumed to be 180 liters per day, so in the underground sewerage scheme, 80 percent of sewage is assumed to be 145 liters per capita per day, so the total average sewage per day is 38 MLD. And underground drainage scheme IMC had received administrative approval for construction of STP dated 22.06.1994. And underground drainage scheme for collecting waste water as well as sewage with a STP of 20 MLD capacity is completed in year 1998. The household connection to this underground drainage is under process. This scheme covered about 50 % of Gautan area of ichalkaranji city.

2. STP Details :-

IMC has one STP of 20 MLD capacity located at Sangli road, ichalkaranji. As Existing STP is constructed in 1998. Total waste water generation in city is around 40 MLD out of which nowadays IMC is treating 20 MLD domestic sewage waste water and then treated water is used for agriculture purpose near by the STP. The rest of the water is then mixed with the river through the stream. For remaining untreated 18 MLD sewage waste water IMC has constructed 5 KT (Kolhapur type) weirs five various location to give primary treatment to sewage water. At this KT weirs IMC has provided bleaching powder dosing and operated regularly.

IMC has carried out straightening work for existing STP plant IMC has (removal of sludge from aeration tank/clarifier, electric inspection of STP, repairs of aerator) etc. These all work has been completed through the IMC.

No. of corrections
on this page

Nil

IMC has carried out the physical and chemical test of domestic waste water from STP. Also IMC has carried out straightening work for existing is STP plant in which IMC has (90 hp of two submersible pump, 180 HP of two sewage submersible pump, 400 kVA generator, 2 chlorinated, control panel) etc replaced all the machineries of pumping station.

2.1 Septic Tank Details :-

IMC had covered earlier 81km of drainage pipeline and under UIDSSMT Scheme IMC had completed 61 km of pipeline till now they have achieved 141km in total. In total City Household which are having septic tanks –32285HHs and Household with sewer network are - 21869 Household.

Ichalkaranji Municipal Council has 1 nos. of desludging trucks of 4000 Lit. capacity. Existing private operator in Ichalkaranji has 1 no. of desludging truck of 3000 Lit. capacity. Ichalkaranji Municipal Council emptied 2 to 3 nos. of septic tanks per day on actual demand basis.

3. (Ongoing Project)Construction of STP of 18 MLD capacity under UIDSSMT scheme :-

May through through IMC resolution no 195 as per resolution passed on 20.12.2022. the tender process has been completed by cancelling the previously given concession for the said approval work and issuing a new tender for the remaining work. For the remaining work IMC has newly appointed to the Ankita construction. IMC has given work order for construction of a 18 MLD STP plant under UIDSSMT scheme dated 02.02.2022. the completion period of the work is up to June 2024. According Ankita construction 18 MLD capacity of STP has been work complete first. Currently the pile construction, sludge thickener building, compound wall is completed. Meaning work is under process.

No. of corrections
on this page

N.11/

4. Sewage treatment plant considering future requirement (long term measures) :-

Considering future population forecasting and increase in a population extension of City limit new 20 MLD STP proposal has send to the urban development department Maharashtra state.

At existing STP is not qualifying as per the mpcb and cpcb norms. IMC has decided to rebuild the STP of same capacity. Buy considering about both the works IMC has prepared draft estimate for rebuild the existing STP and for additional 20 MLD STP which cost Rs. 260 crore approximately. IMC has uploaded draft estimate on Amrut 2.0 scheme portal.

IMC has given work order dated 28.02.23 to project management consultant for preparing detail project report by considering the above both works. Das survey works of the said work is going on. IMC will submit the detailed project report of the said work to state government to state government within 4 month.

IMC has decided to develop project for rejuvenation and beautification of nallas within the city limit. IMC has given the work order to project management consultant for preparing detail project report. Draft detail project report has prepared by the consultant and said submitted to ministry of urban under amrut 2.0 scheme.

5. Short Term Measures to reduce the Water pollution level :-

IMC has constructed 5 KT (Kolhapur type) weirs five various location at total 4 nallas/ odhas namely kala odha, chandur odha, Lakshmi Nallas, Yashoda Nalla to give primary treatment to sewage water. At this KT weirs IMC has provided bleaching powder dosing and operated regularly.

No. of corrections
on this page

Nil

6. Eco friendly festival Ganesha idol immersion :-

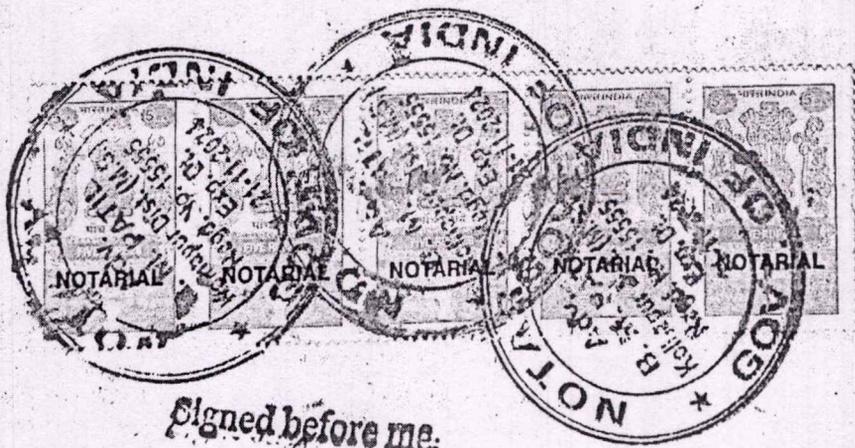
IMC has taken initiative to celebrate eco friendly Ganesh utsav 2022. During the festival IMC has set up the total 71 artificial Ganesh idol immersion tank in the City. Out of which 66 artificial tanks used for domestic Ganesh idol immersion and five artificial tanks for public Ganesh idol immersion. During the festival time total 10904 household and 550 Ganesh idol have been immersed in eco friendly manner. Also IMC has collected total 54330 tones of Nirmala and it disposed at the processing plant.

No. of corrections on this page

Nil

Beshpamh
Executive Engineer
Water Supply Department
Ichalkaranji Municipal Corporation

Sr. No. 4855
Date :- 17/12/22



Signed before me.

[Signature]
ADV. BABASO. M. PATIL
NOTARY (GOVT. OF INDIA)
17/77, Swami Vivekanand Colony,
ICHALKARANJI, Mob. 9226807001



f
t
d

4
re
ig

**DETAILS OF SEWAGE GENERATION, COLLECTION, AND TREATMENT & DISPOSAL/DISCHARGE WITH GAP ANALYSIS
ON THE BASIS OF AFFIDAVIT & INFORMATION SUBMITTED BY LOCAL BODIES**

Sr. No.	Entity responsible for Pollution	Sewage Generation (MLD)	Sewage Treatment (MLD)	Untreated Sewage discharged into river (MLD)	Additional STPs under construction /planned/proposed	Present Gap for Treatment
1	Kolhapur Municipal Corporation (KMC)	149.1	106.7 (Considering Additional 10% Capacity Utilization)	42.4	6 (under construction)	42.4
2	Ichalkaranji Municipal Corporation (IMC)	40	20	20	18 (under construction)	20
3	Zilla Parishad, Kolhapur (171 Villages)	19.69	0	19.69	--	19.69
4	Municipal Councils	5.5	0	5.5	--	5.5
		214.29	126.7	87.59	24	87.59

Note:- Continuous variation observed in Zilha Parishad, Kolhapur report.

1. Details submitted on 23.11.2022 to the committee – 39 Villages - 35 MLD
2. As per letter submitted to Hon'ble Principle Secretary with CC to this office – 88 Villages – 71.33 MLD
3. As per VC dtd. 18.05.2023 - 89 villages – 19.69 MLD

216

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
---	---	--

MPCB/RO/KOP/PR/FTS-0225

Date: 04/12/2023

To,

1. The Commissioner
Kolhapur Municipal Corporation, Kolhapur
Tal. Karveer, Dist. Kolhapur.
2. The Additional Commissioner
Kolhapur Municipal Corporation, Kolhapur
Tal. Karveer, Dist. Kolhapur.
3. The Hydraulic Engineer
Kolhapur Municipal Corporation, Kolhapur
Tal. Karveer, Dist. Kolhapur.
4. Environmental Engineer
Kolhapur Municipal Corporation, Kolhapur
Tal. Karveer, Dist. Kolhapur.

Sub : - Prosecution Notice under section 41(2), 43, 44 read with section 24, 25/26 & 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, with MSW Rule 2016.

- Ref : -
1. Consent and authorization granted by the Board.
 2. MSW Management Rules 2016.
 3. Regularly complaints were received to this office regarding discharge of untreated sewage from the Jayanti Nalla and other nallas, from Shri Uday Gaikawad, Member of PIL No. 183/2012.
 4. Various SCN & Directions issued by the Board.
 5. Order Passed by Hon'ble NGT in the OA. No. 563 & accordingly reports submitted by KMC.
 6. Proposed direction issued by the Board dated 18.09.2023.
 7. Visit of Board Officials time to time with last visit dated 07/11/2023 & 21/11/2023.
 8. LES samples were collected from the nallas of the KMC area on 07/11/2023
 9. News flashed in the ABP Maza TV on 29.11.2023 regarding Panchagaga River Pollution through Jayanti Nalls.
 10. Proposal submitted by Sub Regional Officer, Kolhapur.

WHEREAS you are operating your STP Plant & MSW processing facility in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended & Solid Wastes Management Rules 2016.

AND WHEREAS, it is obligatory on your part to obtain valid consent from the Board for your activity and to provide full-fledged adequate Sewage Treatment Plant/facility and air pollution control techniques for treatment & disposal of the sewage/leachate generated from Solid Waste and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 & Environment (Protection) Act, 1986 & also to set up and operate waste processing plant / waste disposal facility as per Solid Wastes Management Rules 2016.

J.S.

AND WHEREAS, Board has already issued Notices/Directions u/s 33 A of the water (P & CP) Act ,1974 & u/s. 31 A of the Air (P & CP) Act 1981 r/w Solid Wastes Management Rules 2016 as well as time to time Notices/Directions referred at Sr. No. (4) & (6), with various SCN, Directions to Municipal Corporation.

AND WHEREAS, despite of issuance of various directions of the Board from time to time you have not taken requisite steps towards the compliance of various Environment Norms & you are also failed to comply with the said Directions issued by the Board.

AND WHEREAS, The Sub Regional officer of the Board, Kolhapur has reported following non-compliances observed during time to time visits of board officials, recently on 07/11/2023 & 21/11/2023.

1. During visit it is observed that you have existing STP's having capacity of total 93 MLD. Also, newly STP having capacity 4 MLD + 6 MLD still under progress. At present 46.3 MLD (approximately) untreated domestic effluent is being mixed into River Panchaganga through various Nallas directly/indirectly.
2. It is observed as per the records submitted by Municipal Corporation in compliances of the Hon' ble NGT Order with reference to OA No. 563 of 2022, you have submitted misleading information regarding domestic effluent. However, you have only 76 + 17 = 93 MLD capacity STPs for treatment of generated sewage & same are in operation. It means that presently 46-48 MLD untreated domestic sewage is being mixed directly/indirectly into River Panchaganga through various Nallas.
3. You have failed to complete 4.0 and 6.0 MLD plant since last two years, as committed in regular meeting of Hon'ble Divisional Commissioner Pune & District Collector, Kolhapur in accordance with PIL 183/2012. You have also failed to complete the diversification of remaining 5 nallas out of 12 Nallas and discharging all untreated sewage into Panchaganga River as well as most of the treated domestic effluent disposed into River Panchaganga directly/indirectly through various nallas instead of land disposal.
4. In spite of several suggestions by Board with Hon'ble collector Kolhapur, You have failed to provide Disinfection facility at all the nallas with continuous operations and failed to provide removal arrange of floating material as well as Phyto remedial plant on the Nallas as a partial treatment of sewage to avoid Panchaganga River pollution.
5. In spite of continuous follow-up, you are not serious about to arrest as well as to removal of the water hyacinth (Jalparni) from the River Panchaganga at least in KMC jurisdiction, since the water hyacinth becomes serious cause of River pollution with Fish mortality.
6. Board has already collected **04 Nos of L.E.S. Samples** from various nallas of the K.M.C. area such as 1. Dudhali Nalla, 2. Jayanti Nalla 3. Rajhans Nalla, 4. Chhatrapati colony Nalla near Rajaram Bandhara. The results are same are exceeding the standards.
7. **You have not operated** MSW Processing plant with full capacity and about 50% wet waste i.e. about 55 MT is dumping on the ground and same is being mixed with other dry waste, which shows that you failed to provided Scientific Composting facility and about 55 MT wet MSW waste is being dumped on site unscientifically, thereby creates leachates & cause of River Pollution. It shows that you have failed to provide full-fledged treatment facility for treatment of generated MSW, as well as also failed to utilize scientific Sanitary Landfill sites.
8. It is observed that existing Bio -Methanisation plant is in damaged condition & same is not functional for scientific operations. You have also failed to provide scientific system to utilise the generated Methane Gas, which creates air pollution with health hazards.



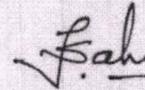
9. You have failed to provide full fledged Bio mining for Legacy waste treatment as well as failed to maintaining records of existing facilities i.e. Bio – Methanisation Plant, RDF plant Bio mining-legacy waste treatment plant with composting plant, due to which presently you just dumping the mixed solid waste on existing site and increasing the Legacy Waste.
10. In spite of several discussion/meeting held in PIL No 183 of 2012 & continuous follow up by MPC Board with Hon'ble District Collector, Kolhapur, still small animals including Goats Sheep's & Chickens were slaughtered in scattered shops instead of using slaughter house provided at Bapat Camp, Kolhapur, due to which liquid & solid waste generated from meat shops is mixed with domestic effluent.

AND WHEREAS, after examining the record of your case, the reports of the officers of the Board, & the Board had already given you sufficient and reasonable opportunity with various Directions, I am satisfied that you have failed to comply/ follow various conditions/directions issued by CPCB and MPCB and shows your negligent attitude towards compliance of various Environment norms, which causes grave injury to the Environment.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be launched against your Corporation and persons who are held responsible for day to day affairs of the corporation under section 15 & 16 of the Environment (Protection) Act, 1986 r/w 41(2)/ 44 r/w section 26 & 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Your reply to the said Prosecution Notice shall reach this office with practical actions within a period of fifteen days from the date of receipt of this notice, failing which, necessary legal action like disconnection of electricity and/or filling prosecution against Corporation, which please note.

This is issued with the approval of competent authority.



4.12.2023

Regional Officer

M. P. C. Board, Kolhapur

Copy submitted for information:-

1. Hon' ble Member secretary, MPCB, Mumbai for information.
2. Hon'ble District Collector, Collector Office, Kolhapur
3. Joint Director (APC), M. P. C. Board, Mumbai.
4. Joint Director (WPC), M. P. C. Board, Mumbai.
5. Law Officer (P & L Div.), M. P. C. Board, Mumbai.

Copy for information and necessary follow up.

Sub Regional Officer, MPCB, Kolhapur – To serve this notice in time with necessary with practical follow up action accordingly.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
---	---	---

MPCB/RO/KOP/PR/FTS-0224

Date: 04/12/2023

To,

1. The Commissioner
Ichalkaranji Municipal Corporation, Ichalkaranji
Tal. Hatkanangale, Dist. Kolhapur.
2. The Deputy Commissioner
Ichalkaranji Municipal Corporation, Ichalkaranji
Tal. Hatkanangale, Dist. Kolhapur.
3. The Executive Engineer
Water Supply Division
Ichalkaranji Municipal Corporation, Ichalkaranji,
Tal. Hatkanangale, Dist. Kolhapur.

Sub : - Prosecution Notice under section 41(2)/ 44 read with section 26 & 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & MSW Rules 2016.

- Ref : - 1 Consent and authorization granted by the Board.
2 MSW Management Rules 2016.
3. Regularly complaints were received to this office regarding discharge of untreated sewage from the kala Odha and other nallas, from Shri Uday Gaikwad, Member of PIL No. 183/2012.
4. Various SCN & Directions issued by the Board.
5. Order Passed by Hon'ble NGT in the OA. No. 563 & accordingly reports submitted by IMC.
6. Proposed direction issued by the Board dated: 13.04.2023
7. Environmental Compensation Notice issued to The Incharge of MSW/Health Office, Ichalkaranji Municipal Corporation MSW on 06.11.2023.
8. Regular Visit of Board Officials with visit dated: 21.11.2023
8. LES samples were collected from the nallas of the KMC area on 21/11/2023
9. News flashed in Local News Paper regarding Panchagaga River Pollution due to discharge of sewage from IMC.
10. Proposal submitted by Sub Regional Officer, Kolhapur.

WHEREAS you are operating your STP Plant & MSW processing facility in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended & Solid Waste Management Rules, 2016.

AND WHEREAS, it is obligatory on your part to obtain valid consent from the Board for your activity and to provide full-fledged adequate Sewage Treatment Plant/facility and air pollution control techniques for treatment & disposal of the sewage/leachate generated from Solid Waste and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 & Environment (Protection) Act, 1986 & also to set up and operate waste processing plant / waste disposal facility with Solid Waste Management Rules, 2016.

[Signature]

AND WHEREAS, Board has already issued Notices/Directions u/s 33 A of the water (P & CP) Act , 1974 & u/s. 31 A of the Air (P & CP) Act 1981 r/w MSW (M&H) Rules, 2016 as well as time to time Notices/Directions referred at Sr. No. (4) & (6), with various SCN, Directions to Municipal Corporation.

AND WHEREAS, despite of issuance of various directions of the Board from time to time you have failed to take requisite steps towards the compliance of various Environment Norms as well as failed to comply with said Directions till date.

AND WHEREAS, The Sub Regional officer of the Board, Kolhapur has reported following non-compliances observed during time to time visit of board officials, recently on 21/11/2023.

1. During visit it is observed that you have existing STP's having capacity of total 20 MLD (approximately) out of 40 MLD generated total sewage. Also, newly proposed STP having capacity 18 MLD still under progress. At present more than 18 MLD (approximately) untreated domestic sewage is being mixed directly/indirectly into River Panchaganga through various Nallas which affects aquatic life of River Panchganga.
2. As per the records submitted by Municipal Corporation in compliances of the Hon' ble NGT Order with reference to OA No. 563 of 2022, it is observed that you have submitted miss leaded information with domestic effluent from 38 MLD to 40 MLD. However, at present you have only 20 MLD capacity STPs for treatment of generated sewage & same are not in operation continuously scientifically which indicates that presently 20 MLD untreated domestic sewage is mixing directly/indirectly into River Panchaganga through various Nallas.
3. As assured by you in regular meeting of Hon'ble Divisional Commissioner Pune & Collector Kolhapur in compliance of various orders passed by Hon'ble High Court in with PIL 183/2012. You have failed to provide Disinfection facility at all the nallas with continuous operations as well as failed to provide removal arrange of floating material. You have also failed to provide Phyto remedial plant on the Nallas as a partial treatment of sewage to avoid Panchaganga River pollution. It is further observed that you have failed to remove water hyacinth from the River Panchaganga at least in IMC jurisdiction, since the water hyacinth increased, due to untreated sewage (More than 18 MLD) & it becomes the serious cause of River pollution with Fish mortality.
4. In spite of continuous follow-up, you are not serious about to arrest as well as removal of the water hyacinth (Jalparni) from the River Panchaganga at least in IMC jurisdiction, since the water hyacinth becomes serious cause of River pollution with Fish mortality.
5. Board has already collected **04 Nos of L.E.S. Samples** from various nallas of the I.M.C. area Sush as, 1. STP outlet discharge in to Odha, 2. Kalla Odha 3. Chandur Odha, 4. Yashoda Odha on 21.11.2023.
6. The generation of solid waste from Ichalkaranji corporation jurisdiction is 115 MT & you have provided windrow composing having capacity of 100 TPD & Bio methanation plant having capacity of 5 TPD for wet waste process. However, during inspection of board officials it is observed that Composting and Bio methanation plant was not found in full operation. Also you have failed to provide scientific system to utilise the generated Methane – gas, which creates air pollutions with health hazards.
7. You have failed to provide leachate collection & treatment system to treat the said generated leachate. Also, at present approx. 5 lakh cubic meter legacy waste observed at MSW site, I.M.C. has not provided any facility for C & D waste.
8. Despite several discussion in regular PIL meeting with continuous follow up by MPC Board with Hon'ble Collector Kolhapur, still you are failed to provide scientific arrangement for Slaughtering activity with full-fledged treatment of waste generated from slaughter House activity through your contractor.

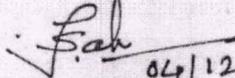
9. In spite of several suggestions from Hon'ble collector Kolhapur as well as various Directions issued by the Board, you have failed to allot required land for treatment (Bio-digester) of Sizing sludge generated from Sizing Units, which shows your negligent attitude for towards pollution control.

AND WHEREAS, after examining the record of your case, the reports of the officers of the Board, & the Board had already given you sufficient and reasonable opportunity with various Directions, I am satisfied that you have failed to comply/ follow various conditions / directions issued by CPCB and MPCB and shows your negligence attitude towards Environment which causes grave injury to the Environment.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be launched against Corporation and persons who are held responsible for day to day affairs of the corporation under section 41(2)/ 44 read with section 26 & 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Your reply to the said Prosecution Notice shall reach this office with practical actions within a period of fifteen days from the date of receipt of this notice, failing which, necessary legal action like disconnection of electricity and/or filing prosecution against Corporation, which please note.

This is issued with the approval of competent authority.


Regional Officer
M. P. C. Board, Kolhapur
04/12/2023

Copy submitted for information:-

1. Hon' ble Member secretary, MPCB, Mumbai for information.
2. Hon'ble District Collector, Collector Office, Kolhapur
3. Joint Director (APC), M. P. C. Board, Mumbai.
4. Joint Director (WPC), M. P. C. Board, Mumbai.
5. Law Officer (P & L Div.), M. P. C. Board, Mumbai.

Copy for information and necessary follow up.

Sub Regional Officer, MPCB, Kolhapur – To serve this notice in time with necessary with practical follow up action accordingly.



222

Kolhapur Municipal Corporation

Environment Department, Shivaji Market 1st Floor,
West Side Kolhapur

Phone No. (EPBX) 2540291 to 97, 2546118, 254108
Email id- envkmc@gmail.com

Out Ward No.- Environment Dep W/S No. 113/23
Date :- 22/12/2023



To
The Regional Officer
Maharashtra Pollution Control Board,
Near Collector Office, Udhog Bhavan,
Kolhapur.

FTS - 0107		
27	12	2023

Subject :- Prosecution Notice under section 41(2)43, 44 read with section 24, 25/26 & 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, with MSW Rule 2016

Reference :- Your Notice MPCB/RO/KOP/PR/FTS/0225 dated 04-12-2023

With reference to the prosecution notice received from your office, we are submitting, here with compliance report of each point raised in the said notice. The compliance of various issue observed during the site visit of the board officials is also submitted as follows.

- 1) Kolhapur Municipal Corporation provides daily drinking water supply to the city by lifting 176.70 MLD of water from various pumping stations through Panchaganga river, Bhogavati river, Kalamba lake and thereafter water treatment takes place at Puikhadi, Balinga, Kalamba and Bawada water treatments plants. After consumption and use it gets converted into domestic wastewater by considering 80 to 85 % of conversion i.e. 149.10 MLD of daily wastewater generation takes place. For treatment of this wastewater KMC has established a STP of capacity 76 MLD situated at Kasaba Bawada Kolhapur, Under National River Conservation Directorate Scheme & the plant is successfully working with full capacity from December 2014 till date. Also under Suvarna Jayanti Nagarothan Scheme Kolhapur Municipal Corporation has established a STP of capacity 17 MLD STP at Dudhali & the Plant is successfully working from July 2018 till date. Also 4 MLD STP Plant at Kasaba Bawada constructed under AMRUT Scheme has been commissioned & functional with full capacity. The design of all the STPs are constructed in such a manner that it can work for 10% of additional capacity, hence presently all the plants

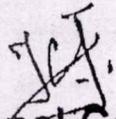
are working at 10% excessive capacity resulting into treatment of 106.7 MLD. (76+7.6 = 83.6, 17+1.7= 18.7, 10.4=4.4). While the inspection visit along with the KMC officials and member of the committee established under the directions of Hon. High Court in PIL No. 183/2012, it is observed that approximate 15 to 18 MLD wastewater enters into KMC premises through nearby peripheral villages like Morewadi, Panchgaon, Kalamba, etc. KMC has informed about untreated wastewater entering from rural areas in KMC premises to CEO; Zilha Parishad, Kolhapur formally. KMC has also initiated local arrangements as phytoremediation and disinfection treatment of bleaching powder. In this way Kolhapur Municipal Corporation has taken all the possible efforts at level best to prevent the pollution of Panchaganga River.

- 2) Further for 6 MLD STP at Dudhali presently construction work of SBR basins is 100% completed, elevated roads 40% completed, admin building 50% completed, CCT tank, HT Substation is in progress. Considering the overall progress about 60% work is completed, the work is expected to be completed by December 2024. Also by considering the excessive supply of water from other sources like Kalamawadi project the KMC has initiated the sewerage management program for the excessive wastewater. Accordingly in AMRUT 2 scheme DPRs for the 4 nalla zone of the city (namely Jayanti nalla, Dudhali nalla, Bapat camp nalla & Line bazar nalla) the scheme costing Rs. 338.06cr is prepared and technical sanction for the same has been granted by from Maharashtra Jeevan Pradhikaran and submitted for administrative approval of GOM. The total scheme consist of lowering laying underground sewerage lines of 223 kms, also newly 3 sewage treatment plants of total capacity 43.5 MLD along with their respective pumping stations. The figures of quantity of daily wastewater generation has been submitted to MPCB office in the matter of OA No.563 of 2022 with revised calculations made by the water supply department on actual verification and has been submitted as per the demand of CLMC committee member and discussion held in CLMC meeting dated 20/09/2023 under chairmanship of Administrator, KMC.
- 3) In case of delay in work of 4&6 MLD STP Plants, it is submitted that the delay is due to shifting of high tension electrical lines, poles, COVID pandemic and as it is situated in flood prone area etc. Presently Out of 6 nallas the private lands at 3 nallas are made available and the work of interception and diversion is in progress. Further it is submitted that in 3 cases as there are obstacles in acquisition of land, KMC has forwarded proposals u/s.37 of MRTP act in respect of the said piece of lands to take over the peaceful possession, which is under consideration of Government.
- 4) In respect of the issue regarding temporary preventive measures Kolhapur Municipal Corporation has made an arrangement for daily bleaching powder dosing. Also temporary phytoremediation process by means of plantation of Taro plants has been

- ... by KMC on non diverted nallas hence there was not deliberately delay on the part of Kolhapur Municipal Corporation as alleged in the notice.
- 5) Since Kolhapur Municipal Corporation is taking serious efforts to prevent panchganga river pollution by means of installation of STP's which are working successfully, and also the results of treated wastewater from treatment plants are within permissible limits resulting in to non growth of water hyacinth in river flow of KMC premises.
 - 6) The nalla diversion process of remaining nallas i.e. Lakshtirth, Rajhans, Ramanmala, Dream World, Kasaba Bawada and Vit Bhatti is in progress. Though the completion of diversion of nallas was expected earlier, the work has been delayed due to constraints in land acquisition, i.e. appose of local landowner. There will be no discharge of wastewater from nallas ones diverted to STP's and the work is expected to be completed at the earliest possible.
 - 7) The Kolhapur Municipal Corporation had conducted a public tender process at national level to appoint a new organization on DBFOT basis to process the solid waste generated daily in the city and produce fuel from it. Tender has been appointed of Rochem Separation System Ltd. of Mumbai, by Hon. General Assembly in meeting resolution no. 125 dated 26/08/2013. As per the terms and conditions of the agreement. Rokem Separation System has created Kolhapur Green Energy as a special purpose vehicle (SPV). For the construction of the said project under SPV. Kolhapur Green Energy Pvt Ltd has provided 5 acres of land at Kasaba Bawada, near asphalt Plant R.S.No.206, C.S.No.29 E Ward. Kolhapur Municipal Corporation along with Kolhapur Green Energy the agreement has been executed on 07/02/2014. The duration of the said project is 30 years. However, process plant operation through Kolhapur Green Energy was refused due to non-affordability current tipping fee rate of Rs.308 hence the project was closed from September 2020. Due to the accumulation of waste at the solid waste treatment plant and large piles were formed, Biorestore India Pvt. Ltd. Pune has been assigned to process the waste accumulated at the solid waste treatment plant at Kasaba Bawada on behalf of Kolhapur Green Energy Pvt. Ltd. at the said place for a period of at least 1 year, whichever is less, till the work is resumed through them. Biorestore India Pvt. Ltd. Work has been done in a temporary manner through them. However, the contractor Biorestore India Pvt. Ltd. also refused to do the work at the rate of Rs.308/- per ton as they could not afford the said work. All works on the project were stopped from 28/09/2022, after that the Kolhapur Municipal Corporation has started the actual work by providing manpower from private contractors and termination notice has been given to Kolhapur Green Energy Agency. Also, the tender process for appointing a new contractor at the Kasaba Bawada project site has been finalized and worked order has been given to contractor.

- 8) Under the Swachh Bharat Abhiyan Phase 1.0, Biomining is done under the public tender process by the contractor Indicon Construction Pvt. Ltd. and P.H. Jadhav has been appointed and given the work order on 28/02/2020. Through 100 ton capacity and 500 ton capacity biomining machine has been installed by this company at the solid waste project site and the work has been started from April 2020. Biomining is being done on 600 tones of waste per day at this place and today 85 percent of the work has been completed. The work of biomining project is expected to be completed by 31 December 2023. Also, apart from this, the old waste at the project will be biomined under Swachh Bharat Abhiyan Phase 2.0 and Maharashtra Jeevan Pradhikarn has allocated an amount of Rs. 9.55 crores. Also, a public tender has been called for biomining and the technical bid for the said tender has been opened and the documents are being scrutinized.
- 9) According to the Prevention of Food Adulteration Act of 1954, the license was given to meat and mutton shops through the Kolhapur Municipal Corporation in the past. However, according to the new law of Food Safety and Standards Act of 2006, the said license is issued by Assistant Commissioner, Food and Drug Administration Department, Government of Maharashtra. Also, according to this Act, the post of Food Inspector working under the Food and Drug Administration Department, Government of Maharashtra has been classified by the state. Hence presently legal action is being taken through Commissioner Food, Drug and Adulteration Administration, Kolhapur, the said matter is related to Food and Drug Administration Department.

Kolhapur Municipal Corporation is the taking serious efforts for prevention of panchanganga river pollution as mentioned above & obey the rules, directions in respect of controlling the pollution for which direction has been issued by Maharashtra Pollution Control Board and State Government time to time. Also by considering all the efforts taken, we are requesting not to take any action against us.


Additional Commissioner (II)
Kolhapur Municipal Corporation